

TO BE PUBLISHED IN PART II SECTION 3 (ii) OF GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI the , 6th May, 75

NOTIFICATION
INCOME-TAX.

NO. 89/ (F.No.261/10/75-ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the ~~following~~ following amendments with effect from 6th May, 1975 in the Schedule appended to its Notification No.506(F.No.261/18/73-ITJ) dated 30th November, 73.

In the said schedule against Calicut Range, Calicut, column 2, in sl.NO. after the word Income-tax Circle, Calicut the word "(since abolished)" may be added.

The following may be added as sl.8 and 9 in col.2

- "8. Income-tax Office, Circle-I, Calicut.
- 9. Income-tax Office, Circle-II, Calicut"

The notification shall take effect from 6.5.75. *sd/-*

(C.V.PADMANABHAN)

UNDER SECRETARY

Explanatory Note:

The amendment has become necessary on account of the creation of two new Circles at Calicut, viz. Income-tax Office, Circle-I, Calicut and Income-tax Office, Circle-II in Commission of Income-tax, Kerala-II Charge.

(The above note does not form part of the Notification but is intended to be merely clarificatory.)

C.V. Padmanabhan
(C.V.PADMANABHAN)
UNDER SECRETARY

IT.C.C.